

ITEM NO.2

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8526/2018

(Arising out of impugned final judgment and order dated 23-07-2018
in CRA No. 59/2016 passed by the High Court At Calcutta)

NAZIR MALITA & ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

([C U S T O D Y M A T T E R])

Date : 28-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Subhasish Bhowmick, AOR
Ms. G. Goyal, Adv.

For Respondent(s) Mr. Suhaan Mukherj, Adv.
Ms. Astha Sharma, Adv.
Mr. Amit Verma, Adv.
Mr. Abhishek Manchanda, Adv.
Ms. Dimple Nagapal, Adv.
For M/S. Plr Chambers And Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Post the matter on Tuesday, the 9th April, 2019.

(MAHABIR SINGH)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR